

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-1245(PB)/2019

IN THE MATTER OF:

Sh. Nitin Jain Applicant/petitioner
v.
Rajesh Projects (India) Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner Mr. Jaswant Mann & Mr. Prashant, Advs.
For the Respondent(s): -

ORDER

Ld. Counsel for the petitioner seeks liberty to make the correction of typographical error in application at page 47, part 1 clause 5. Liberty is granted to make the appropriate correction, during the course of the day.

List on 05.08.2019.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

27.05.2019
Ritu Sharma